

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 528/TT/2014**

Subject : Truing up transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for 400 kV s/c Chamera II pooling Station at Rajera with 400/220 kV 315 MVA ICT-1 and ICT-II under Chamera II GIS pooling station at Rajera with 80 MVAR Bus reactor at Pooling point under Chamera II System.

Date of Hearing : 27.1.2016

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Himachal Pradesh State Electricity Board & 16 Others

Parties present : Shri M.M. Mondal, PGCIL  
Shri S.K Venkatesan, PGCIL  
Shri S.S. Raju, PGCIL  
Smt. Sangeeta Edwards, PGCIL  
Shri S.C. Taneja, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Anshul Garg, PGCIL  
Smt. Treepti Sonkatar, PGCIL  
Shri Pradeep Mishra, Advocate JVVNL  
Shri Suraj Singh, Advocate JVVNL  
Shri S. K. Agarwal, Advocate, Rajasthan Discom, Jaipur  
Shri S.P. Das, Advocate, Rajasthan Discom, Jaipur  
Shri B.L. Sharma, Advocate, Rajasthan Discom, Jaipur



## Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for 400 kV S/C Chamera II pooling Station at Rajera with 400/220 kV 315 MVA ICT-1 and ICT-II under Chamera II GIS pooling station at Rajera with 80 MVAR Bus reactor at Pooling point under Chamera II System.
  - b) The petitioner has claimed additional capital expenditure of ₹3457.74 lakh 2009-14 against the approved additional capital expenditure of ₹3261.61 lakh. An additional capital expenditure of ₹84.17 lakh has been claimed by the petitioner for 2014-19 period.
  - c) The petitioner has submitted that actual additional capital expenditure during 2009-14 period and estimated expenditure during 2014-19 tariff period is on account of balance/retention payments.
2. The Commission directed the petitioner to submit the increase in the additional capital expenditure during 2009-14.
  3. Learned counsel of Rajasthan Discoms requested for 3 days time to file reply to the petition. The Commission allowed the same and directed them to file the reply by 1.2.2016 and the petitioner to file the rejoinder for the reply by 5.2.2016.
  4. The Commission further observed that in case the above information is not received within the specified date, the petition will be disposed on the basis of the information already available on record.
  5. Subject to the above, order in the petition was reserved.

By order of the Commission

(V. Sreenivas)  
Dy. Chief (Law)

